

(04)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 3rd DAY OF SEPTEMBER, 1997

Original Application No.895 of 1997

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER(A)

Udit Narain Bajpai, aged 37 years
Son of Sri Shitla Charan Bajpai
posted as Telecom District Manager
(Nainital) Avas Vikas Telephone Exchange
Haldwani.

... . . Applicant

(BY Advocate Shri Sudhir Agrawal)

VERSUS

Union of India through the Secretary
Ministry of Communication, Department of
Tele- Communication/Chairman Tele-
Com Commission, Sanchar Bhavan,
20 Ashoka Road New Delhi.

... . . Respondents

O R D E R(Oral)

JUSTICE B.C.SAKSENA,V.C.

Since a very innocuous prayer of relief has been made in this OA and keeping the facts and circumstances indicated therein on our direction Shri Amit Sthalekar accepted notice on behalf of the respondents. Both the counsels agree that the matter may be disposed of finally.

2. The applicant's case is that a charge-sheet dated 2.11.95 was issued against him. The Enquiry officer has already submitted his report and ~~despite~~ ^{Though} ~~for~~ nine months have ~~been~~ lapsed thereafter no final order has been passed by the Disciplinary Authority. The applicant therefore seeks issuance of a direction to the respondents to finalise the report of the Enquiry officer and pass a final order in pursuance of the enquiry proceedings completed in December 1995 in respect of charge sheet dated 2.11.95 within a reasonable period. Though the applicant had indicated the reasonable period as one month , we direct the respondents to complete the said departmental proceedings and pass the final

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order within a period of four months from today.

3. With the above direction the OA is disposed of *finally* *for*

WL
MEMBER(A)

Bdr
VICE CHAIRMAN

Dated: September 3rd, 1997

Uv/